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T.P.(C) No. 293 OF 2002
ITEM No.MM-1

Court No. 6

SECTION XVIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition (Civil) No.293/2002

ANDAL @ ANITHA

Petitioner (s)

VERSUS

SATHYANARAYANAN @ ANBU

Respondent (s)

(With Appln(s). for ex-Parte stay)

Date : 24/06/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE ASHOK BHAN
(VACATION BENCH)

For Petitioner (s)

Mr. V.G. Pragasam, Adv.

For Respondent (s)

Mr. Rakesh K. Sharma, Adv.

UPON being mentioned by the counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J.....R
.SP2

Issue Notice returnable on 5-8-2002.

Mr. R.K. Sharma, Adv. accepts notice on behalf of the respondent. Counter affidavit to be filed within two weeks. Further two weeks's time is granted for filing rejoinder.

The further proceedings in M.O.P. No.225/2001 pending before the Family Court, Pondicherry are stayed.

At the suggestion of the learned counsel for both the parties, the parties themselves are directed to remain present in the court on the next date of hearing.

.SP1

(A.S. Bisht)
Court Master

(K.K. Chadha)
Court Master